
(2023) 10 TDSAT CK 0019

In the Telecom Disputes Settlement And Appellate Tribunal

Case No : Broadcasting Petition No. 368 Of 2017, 33 Of 2019

Union Of India

APPELLANT

Vs

Kamyab Television Pvt Ltd

RESPONDENT

Date of Decision : 10-10-2023

Acts Referred:

Citation : (2023) 10 TDSAT CK 0019

Hon'ble Judges : Ram Krishna Gautam, Member

Bench : Single Bench

Advocate : Ankur Singh, Abhijeet Singh, Rudresh Tripathi, Rudresh Tripathi,
Ankur Singh, Abhijeet Singh

Judgement

BP No. 368 of 2017

1. Learned counsel for respondent mentioned that he has received the amended pleadings on today and he needs two weeks' time for replication.
2. Nothing new is there. The amended pleading is in compliance of order of this Court, which was passed in the presence of counsel for both side. The pleadings had already been exchanged. Evidence are there and arguments are to heard. No ground for any time for any replication, is there. This request is being denied.
3. Let arguments be advanced.
4. Heard learned counsel for both side at length in Broadcasting Petition No. 368 of 2017. Reserved for Judgement.

BP No. 33 of 2019

1. Learned Counsel for Petitioner mentioned that the liability was admitted in BP No. 368 of 2017, because of which a partial decree was passed and drawn by this Tribunal, for which an Execution Application is pending. The relief claimed in this subsequent Petition, had become almost infructuous. The same argument

stand for this Petition too. Hence, this is to be also decided along with above Judgment.